GOVERNMENT OF INDIA
Ministry of Transport & Communications
(Department of Transport)

NOTIFICATION
(Merchant Shipping)

S.O. 3143 – In pursuance of clause (32) of section 3 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby designates with effect from the 1st January 1961, the Registrar of Sailing Vessels at each of the following ports to be ‘the Proper Officer’ at that port for the purposes of sub-section (7) of section 417, section 420 and section 430 of the said Act, namely:–

1. Mandvi
2. Kandla
3. Navlakhi
4. Bedi
5. Okha
6. Porbunder
7. Veraval
8. Bhavnagar
9. Breach
10. Bulsar
11. Umbergaon
12. Thana
13. Bombay
14. Urang
15. Revdanda
16. Bankot
17. Dabhol
18. Ratnagiri
19. Jaitapur
20. Malvan
21. Karwar
22. Honavar
23. Coondapur
24. Mangalore
25. Kozhikode
26. Cochin
27. Tuticorin
28. Pamban
29. Nagapattinam
30. Cuddalore
31. Masulipatnam
32. Kakinada
33. Jairabad
34. Mormugao
35. Lakshadweep
36. Calcutta

(No. 30-ML(9)/60)